

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**CA 88/2003**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**M/s Colour Lab**

**...Complainant**

**Vs.**

**Kodak India Ltd.**

**...Respondent**

**Appearances : Shri Satyajit Sen, Advocate for the applicant**

**Shri Ravinder Narain with Shri Subrat Deb,**  
**Advocates for the respondent**

**Oral Order**

**15<sup>th</sup> November 2010**

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

CA 82/2008

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

Dr. Archana Aggarwal

...Complainant

Vs.

Wipro GE Medical System Pvt. Ltd.  
& Ors.

...Respondent

Appearances : None for the applicant

Shri Sumit Singh Benipal, Advocate for R-1 & 2

**Oral Order**

**15<sup>th</sup> November 2010**

We are informed that the learned counsel who was earlier appearing in this case has expired. Issue Notice to the applicant to engage another counsel, if so desired.

The matter shall be listed in the last week of January 2011 for fixing a date.

( Dr. Justice Arijit Pasayat )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

CA 62/2008

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

In the matter of :

Shushil Tebriwal ...Complainant

Vs.

ICICI Bank ...Respondent

Appearances : Applicant in person

Ms. Shweta Mishra, Advocate for R-1  
Shri Tibrewal, Advocate for R-2

Oral Order  
15<sup>th</sup> November 2010

List this matter in the last week of January 2011 for fixing a date.

( Dr. Justice Arijit Pasayat )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )

**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**RA 52/2010**

**In**

**CA No. 125/2008**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Sandeep Sharma & Others**

**...Complainant**

**Vs.**

**Air Deccan**

**...Respondent**

**Appearances : Shri J.M.Kalia, Advocate for the applicant**

**Oral Order**

**15<sup>th</sup> November 2010**

The order dated 9.8.2010 is recalled. RA is disposed of. The CA 125/2008 is restored to its original position.

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

RA No. 37/2010  
In  
UTPE 85/2008

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

Alok Kumar Choudhary

...Complainant

**Vs.**

Republic Hundai

...Respondent

Appearances : Shri Anant K.Vaisya, Advocate for the  
complainant

**Oral Order**  
**15<sup>th</sup> November 2010**

The order dated 25.8.2010 is recalled. RA is disposed of. The UTPE 85/2008 is restored to its original position.

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**CA 193/1992**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Rajnish Khanna** **...Complainant**

**Vs.**

**Dr. S.C.Chhabra** **...Respondent**

**Appearances : None**

**Oral Order**  
**15<sup>th</sup> November 2010**

It appears that the Notice has not been issued after the restoration of the matter by the order dated 30<sup>th</sup> September 2010. Issue Notice to the respondent indicating that the matter shall be listed in the third week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**UTPE 44/2007**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**DG(I&R)**

**...Complainant**

**Vs.**

**Voda Phone Essar Mobiles**

**...Respondent**

**Appearances : ADG for the DG**

**Shri Ajit Kumar Singh, Advocate for the  
respondent**

**Oral Order**

**15<sup>th</sup> November 2010**

As prayed for by the learned representative of the DG, the matter is adjourned.

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**



**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**UTPE 97/2008**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Lt. Col. Mohan Mamtani (Retd.)**

**...Complainant**

**Vs.**

**M/s Narne Construction Pvt. Ltd.**

**...Respondent**

**Appearances : Applicant in person**

**Shri Bhagwati Prasad, Advocate for the**  
**respondent**

**Oral Order**

**15<sup>th</sup> November 2010**

It is stated that due to some inconvenience, the admission/denial in respect of the additional documents could not be carried out. Learned counsel appearing for the respondent states that documents appearing at Annexure P-41, P46, P-48 to P-51 are admitted while the rest documents are denied.

It is stated that according to the learned counsel for the respondent, most of the documents in the affidavit of evidence are relied by way of arguments and learned counsel for the respondent would like to file written questionnaire so that the applicant can concentrate on those questions. Let the needful be done within three weeks.

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**CA 542/2000**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Chen Synthropsy India** **...Complainant**

**Vs.**

**Symoch Engineers** **...Respondent**

**Appearances : Shri R.A.Yadav, Advocate for the applicant**

**Shri V.N.Raghupathy, Advocate for the  
respondent**

**Oral Order**

**15<sup>th</sup> November 2010**

Affidavit of evidence of the substituted witness shall be filed in the course of the day. A copy has been supplied to the learned counsel for the respondent. The cost has been paid.

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

IA 55/2007  
RTPE 23/2007

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin,  
Member

Hon'ble Ms. Pravin Tripathi  
Member

**In the matter of :**

Nekhil Nath

...Complainant

Vs.

Haryana Urban Development Authority

...Respondent

Appearances : Shri Ravinder Nath with Shri P.K.Jain, and Shri  
P.N.Jha, Advocates for the complainant

None for the respondent

**Oral Order**

**15<sup>th</sup> November 2010**

None appears for the respondent.

The matter shall be listed on 13<sup>th</sup> December 2010.

( Dr. Justice Arijit Pasayat )  
Chairman

( Rahul Sarin )  
Member

( Pravin Tripathi )  
Member

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**RTPE 68/1998**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Dr. Ashok Aggarwal**

**...Complainant**

**Vs.**

**NOIDA**

**...Respondent**

**Appearances : Applicant in person**

**None for the respondent**

**Oral Order**

**15<sup>th</sup> November 2010**

None appears for the respondent. The written arguments have been filed by the applicant. If the respondent wants to file written arguments, let it be done within a period of ten days.

Order reserved.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL**  
**NEW DELHI**

**UTPE 43/2007**

**Hon'ble Dr. Justice Arijit Pasayat**  
**Chairman**

**Hon'ble Shri Rahul Sarin,**  
**Member**

**Hon'ble Ms. Pravin Tripathi**  
**Member**

**In the matter of :**

**Hema Mehta** **...Complainant**

**Vs.**

**Greater NOIDA Industrial Development**  
**Authority** **...Respondent**

**Appearances : Shri Rajeev Sharma, Advocate for the applicant**

**Oral Order**  
**15<sup>th</sup> November 2010**

The admission/denial of the respondent's documents shall be carried out on 2<sup>nd</sup> December 2010.

The matter shall be listed in the last week of January 2011 for fixing a date.

**( Dr. Justice Arijit Pasayat )**  
**Chairman**

**( Rahul Sarin )**  
**Member**

**( Pravin Tripathi )**  
**Member**

**COMPETITION APPELLATE TRIBUNAL, NEW DELHI**

**UTPE 16/2006**

**15.11.2010**

**IN THE MATTER OF**

**M/S. GARIMA PVT. LTD.**

**VERSUS**

**M/S. RELIANCE INDUSTRIES LTD.**

**APPEARANCES : Shri Sunil Kumar Singh, Proxy for Sh. Dilip Mishra, Advocate for the complainant.**

**None for the respondent.**

The matter is fixed for Admission/Denial of the Respondent's documents.

The learned counsel for the complainant states that the respondent has not filed the affidavit as well as documents relied upon by them. The admission/denial has not taken place as the respondent is not represented today.

The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 06.12.2010.

(V. Sreenivas)  
Deputy Director (E)

**COMPETITION APPELLATE TRIBUNAL, NEW DELHI**

**CA 45/2008**

**15.11.2010**

**IN THE MATTER OF**

**Ms. NEETU JUNEJA & ORS.**

**VERSUS**

**M/S. J.M.D. LTD. & Anr.**

**APPEARANCES : None for the applicant.**

**Ms. Noopur Singhal, proxy for Sh.  
Anil Grover, advocate for the  
respondent.**

The matter is fixed for Admission/Denial of the applicant's documents.

The learned counsel for the respondent states that applicant has not filed the affidavit. The matter shall be placed before the Hon'ble Tribunal on the date fixed. i.e., 03.12.2010.

Later at 02.30 P.M. Shri Jagjeet Singh, advocate of the complainant appears and files five sets of affidavit. Be kept with record. He requests one more opportunity for admission/denial and undertakes to inform the respondent the next date of hearing. On his request, admission/denial shall now take place on 22.11.2010.

(V. Sreenivas)  
Deputy Director (E)